

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Santosh Kumar
FIR No. 310/2018
PS Ranhola
U/s. 302/201 IPC**

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

None for the applicant/accused.

(There is request for hearing on application through VC).

However, Ld. Counsel for applicant shall be contacted upon receipt of reports.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Santosh Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from concerned Jail Superintendent regarding satisfactory conduct of accused in judicial custody.

Report be called from IO / SHO PS Ranhola regarding previous involvement, if any, of the applicant/accused.

Contd..-2-

State Vs Santosh Kumar
FIR No. 310/2018
PS Ranhola
U/s. 302/201 IPC

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WEST DISTR.

State Vs. Santosh Kumar
FIR No. 310/2018
PS Ranhola
U/s. 302/201 IPC

27.05.2020

-2-

Issue notice to complainant / victim through IO / SHO, PS

Ranhola for NDOH.

TCR received from concerned court and be retained till

NDOH.

Put up for hearing on 01.06.2020.

(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Narender Nath
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC**

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

**Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R R Jha, Ld. Remand Advocate from DLSA for
applicant/accused.**

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Narender Nath for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the application not received from IO / SHO, PS Ranhola.

Certificate regarding good conduct of accused/UTP received from Superintendent, Jail No.8/9, Tihar.

Contd...-2-



State Vs Narender Nath
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC

-2-

Trial Court file received from the concerned Court and be retained till NDOH.

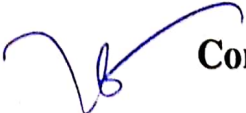
Accused has been in J/C for more than five years since the year 2014 for the offence U/s. 302/34 IPC. He has earlier been on interim bail and has reported not misused the liberty granted through interim bail.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Narender Nath is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 27/06/2020, whichever is earlier.

 Contd...-3-

State Vs Narender Nath
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 223/2020
State Vs. Pankaj Kumar
FIR No. 236/2016
PS Khyala
U/s. 302/341/324/452/120B/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Kanhaiya Singhal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9212424765 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

TCR received from the concerned trial court and is perused.

TCR be retained till next date.

In his report, Inspector Arvind Kumar, PS Khyala has sought three days time to file report about threat to victim/witness after conducting local inquiry.

 **Contd..2..**

FIR No. 236/2016
PS Khyala

--2--

Certificate regarding good conduct of accused/UTP received
from Superintendent, Jail No.10, Rohini Jail.

Put up for report from IO/SHO PS Khyala and for
consideration of application on 01/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Puneet Yadav
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC**

28.05.2020

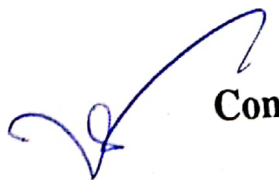
This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R R Jha, Ld. Remand Advocate from DLSA for
applicant/accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Puneet Yadav for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the application not received from IO / SHO, PS
Ranhola.

Certificate regarding good conduct of accused/UTP received
from Superintendent, Jail No.8/9, Tihar.

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State Vs Puneet Yadav
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC

-2-

Trial Court file received from the concerned Court and be retained till NDOH.

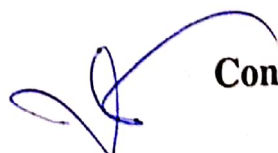
Accused has been in J/C for more than five years since the year 2014 for the offence U/s. 302/34 IPC. He has earlier been on interim bail and has reported not misused the liberty granted through interim bail.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Puneet Yadav is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 27/06/2020, whichever is earlier.

 Contd....-3-

State Vs Puneet Yadav
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC

-3-

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 350/2020
State Vs. Pintu Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Mohit Kumar Sharma, proxy counsel for counsel Sh.

Mahesh Kumar Patel for applicant/accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Issue notice to complainant/victim through SHO PS Nihal Vihar to state the objection, if any, to the application.

Trial Court file not received from the concerned Court.

Put up with trial court record on 03/06/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 291/2020
State Vs. Vivek Kumar Jha
FIR No. 418/2016
PS Nangloi
U/s. 186/353/307/302/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Saurav Rajput, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9654014014 called through mobile no. 9968507700 of Naib Court Sh. Dilawar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

SI Bhagwati Prasad on behalf of IO is present and files reply to the bail application.

This is a case of murder and attempt to murder.

As per reply, the complainant / injured persons are residents of same locality as of the accused and there is strong possibility that the accused may threaten the complainant/injured persons if granted interim bail.

Contd..2..



FIR No. 418/2016
PS Nangloi

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Secondly, as per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules on four occasions.

The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 262/2020
State Vs. Satish @ Deepak Sharma
FIR No. 876/2017
PS Ranhola
U/s. 302/308/323/148/149/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. D.K. Pandey, Ld. Counsel for applicant/accused.

As per report, the accused persons who were members of unlawful assembly, caused murder and attempt to commit culpable homicide not amounting to murder, punishable U/s. 302/308/323/148/149/34 IPC.

The case pertains to offence U/s. 302/308/323/148/149/34 IPC, that includes offence of rioting, which is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.



Contd..2..

FIR No. 876/2017

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PS Ranhola

The application is, therefore, dismissed as not maintainable.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No.
State Vs. Santwana Devi
FIR No. 840/2016
PS Ranhola
U/s. 302/201/120B IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the
applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Santwana Devi for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Issue notice to SHO PS Ranhola to report about previous involvement of the accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.



Contd..2..

IN THE COU
WEST DISTR

State Vs. Satwana Devi
FIR No. 840/2016
PS Ranhola
U/s. 302/201/120B IPC

FIR No. 840/2016
PS Ranhola

--2--

Trial Court file not received from the concerned Court.
Put up with trial court record on 03/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No.
State Vs. Palvinder
FIR No. 13/2020
PS Ranjit Nagar
U/s. 7/8 POCSO Act

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Palvinder for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from Dy. Superintendent, Central Jail No.7, Tihar, there is confusion if the present case is covered U/s. 6 POCSO Act or is merely covered U/s. 7 & 8 POCSO Act.

Contd..2..



FIR No. 13/2020
PS Ranjit Nagar

--2--

IN THE COURT OF
WEST DISTRICT

State Vs. Palvinder
FIR No. 13/2020
PS Ranjit Nagar
U/s. 7/8 POCSO A

Secondly, the case pertains to year 2020 and the accused was arrested on 11/01/2020.

The present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the bail application is dismissed.

The interim bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. DLSA Counsel for applicant/accused, as prayed for.

Ld. DLSA counsel may file separate application in the concerned court.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Kanta Prasad
FIR No. 49/2011
PS Tilak Nagar
U/s. 302/308/34 IPC**

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19.05.2020 of Ld. District & Sessions Judge, West.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R R Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed U/s. 439 Cr.PC on behalf of applicant/accused Kanta Prasad for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The accused has not sought interim bail under the criteria / guidelines laid down by Hon'ble High Powered Committee of Delhi High Court. On this ground alone, the present application is not maintainable.

Secondly, accused has sought interim bail in order to take care of his aged mother who lives in District Mahoba, UP.

Contd..-2-

State Vs Kanta Prasad
FIR No. 49/2011
PS Tilak Nagar
U/s. 302/308/34 IPC

-2-

Accused cannot be allowed to go outside the territory of NCT of Delhi in order to prevent the spread of COVID-19.

Accordingly, the present application is dismissed.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST
TIS HAZARI COURTS
DELHI/28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 282/2020
State Vs. Dheeraj
FIR No. 296/2016
PS Paschim Vihar East
U/s. 302/449/411/392/120B/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rakesh Sharma, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Dheeraj for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

No report received from IO regarding previous involvement of the accused.

Issue notice to SHO PS Paschim Vihar East to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.

Contd..2..

State Vs. Dheeraj
FIR No. 296/2016

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Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Issue notice to complainant/victim through SHO PS Paschim Vihar East to state the objection, if any, to the application.

Trial Court file not received from the concerned Court.

Put up with trial court record on 01/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 330/2020
State Vs. Ajay
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.K. Giri, Ld. Counsel for applicant/accused.

Inspector Jitender Dagar, PS Nihal Vihar, has filed conflicting report regarding previous involvement of accused Ajay. On one hand, he has reported that as per PS records accused Ajay Kumar is not involved in any other criminal case, on the other hand, in the list of previous conviction/involvement, SCRB, Delhi, it has been reported that accused Ajay is involved in another case FIR No. 410/2003, PS Najafgarh, U/s. 283/290 IPC.

SHO PS Nihal Vihar to file proper report in this regard.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Contd..2..



FIR No. 258/2013
PS Nihal Vihar

--2--

Issue notice to complainant/victim through SHO PS Nihal Vihar to state the objection, if any, to the application.

Trial Court file not received from the concerned Court.

Put up with trial court record on 03/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 349/2020
State Vs. Rajdev
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Mohit Kumar Sharma, proxy counsel for counsel Sh.
Mahesh Kumar Patel for applicant/accused.

The proxy counsel for applicant/accused Rajdev states that he has instructions from counsel sh. Mahesh Kumar Patel to withdraw the present application as accused Rajdev has preferred similar application for grant of interim bail through counsel Sh. R.K. Giri, which is fixed for hearing in this court today.

On request, the present application is disposed of as withdrawn.

The application is disposed of accordingly.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 331/2020
State Vs. Rajdev
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R.K. Giri, Ld. Counsel for applicant/accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Issue notice to complainant/victim through SHO PS Nihal Vihar to state the objection, if any, to the application.

Trial Court file not received from the concerned Court.

Put up with trial court record on 03/06/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No.
State Vs. Meena
FIR No. 871/2014
PS Uttam Nagar
U/s. 302/34 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Meena for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Report received from the Central Jail No. 8/9, Tihar, regarding satisfactory conduct of the accused during his custody in jail.



Contd..2..

FIR No. 871/2014
PS Uttam Nagar

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No report received from IO regarding previous involvement of the accused.

Issue notice to SHO PS Uttam Nagar to report about previous involvement of the accused.

Trial Court file not received from the concerned Court.

Put up with trial court record on 01/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 222/2020
State Vs. Arvind Azad
FIR No. 57/2011
PS Khyala
U/s. 302/364/365/201 IPC

28.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Kanhaiya Singhal, Ld. Counsel for applicant/accused has appeared through video conferencing, through Whatsapp video call at his mobile no. 9212424765 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

TCR received from the concerned trial court and is perused.



Contd..2..

FIR No. 57/2011
PS Khyala

--2--

Report received from the Central Jail No. 8/9, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since 17/04/2011 for the offence U/s. 302/364/365/201 IPC.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Arvind Azad is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 26/06/2020, whichever is earlier.

Contd..3..



FIR No. 57/2011
PS Khyala

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The application is disposed of accordingly.

TCR be sent back to the concerned trial court alongwith copy of this order.

Copy of this order be sent to Ld. Counsel for applicant/accused through Whatsapp for intimation.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
28.05.2020